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SLP(C)No. 15178 OF 1999
ITEM No.18

Court No.10

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.15178/1999

(From the judgement and order dated 10/11/1997 in CWJC 5693/95
of The HIGH COURT OF PATNA)

I.T.C. LTD.WORKERS WELFARE ASCN.

Petitioner (s)

VERSUS

THE MGMT.OF ITC LTD. & ORS

Respondent (s)

(With Appln(s). for permission to file SLP&c/delay in filing SLP and
transposing respondents as petitioners) (With Office Report)

Date : 31/08/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Mr. M.P.Verma,Sr.Adv.
Mr. M.D.Pandeya,adv.
Mr. Prem Sunder Jha,Adv.

For Respondent (s) Mr. Anil B.Diwan,Sr.Adv.
No.1 Mr. V.Kasturi,Sr.Adv.
Ms. Kavita Dahiya,adv.
Mr. Punit Bhardwaj,adv.
Mr. Rajan Narain,adv.

For R.3: Mr. Shambhu Prasad Singh,adv.
Ms. Manjula Gupta,Adv.

M/s J.B. Dadachanji & Co.,Adv.

UPON hearing counsel the Court made the following
O R D E R

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Heard Mr. Shambhu Prasad Singh, learned counsel
appearing for the applicant who is respondent No.3 in the
special leave petition. The prayer for transposing him as
a petitioner in the special leave petition is allowed. The
SLP will be listed for final disposal on a
non-miscellaneous day after four weeks.

.SP1

(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master